

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 778 of 2020

IN THE MATTER OF:

VRG Healthcare Pvt. Ltd.

...Appellant

Vs

VRG Infrastructure Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Jayant Mehta, Mr. Shreeyash U. Lalit and Mr. Surya Kapoor, Advocates.

For Respondent: Mr. P. K. Mittal, Advocate.

O R D E R
(Through Virtual Mode)

26.11.2020: Rejoinder has not been filed. On request of learned counsel for the Appellant time is extended by three weeks. Short written submissions not exceeding three pages, if not already filed, may be filed alongwith the relevant case law within the aforesaid period.

Let the appeal be posted 'for admission (after notice)' on **15th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc